

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

**NOTIFICATION**

Dated Shillong, the 26<sup>th</sup> October, 2018.

**No.LJ(B).69/2012/48** – In exercise of the powers conferred by sub-section (1) of Section 2 of the Meghalaya Autonomous District Administration of Justice Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya), the Governor of Meghalaya is pleased to appoint Smti Delis Mary Suja, MCS as Additional Deputy Commissioner, East Jaintia Hills District, Khliehriat generally for trial of cases, Civil and Criminal and the Governor is further pleased to direct that Smti Delis Mary Suja, MCS as such Addl. Deputy Commissioner shall, for the general purposes aforesaid, exercise all the powers of the Deputy Commissioner under the Rules for the Administration of Justice and Police within the East Jaintia Hills District, Khliehriat with immediate effect and till she holds the said post.

*sd-*

**( E.M. Donn )**

Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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**Memo.No.LJ (B).69/2012/48-A,**

**Dated Shillong, the 26<sup>th</sup> October, 2018.**

Copy forwarded to: -

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. The Deputy Commissioner, East Jaintia Hills District, Khliehriat this has a reference to your W.T. Message No.EJH/Judl.12/2014/155 dt.03.10.2018.
3. The Personnel & A.R. (A) Department for information.
4. Smti Delis Mary Suja, MCS., Additional Deputy Commissioner, East Jaintia Hills District, Khliehriat.
5. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the Law Department website.
6. Guard File.
7. Office copy.

**By order etc...,**



Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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